**PART III**

**GOVERNMENT OF PUNJAB**

DEPARTMENT OF EXCISE AND TAXATION

(EXCISE AND TAXATION-II BRANCH)

**NOTIFICATION**

The 29th March, 2017

**No. G.S.R. 12/P.A.1/1914/Ss 31,32 and 58/ Amd (182)/2016.** – In exercise of the powers conferred by section 58 read with sections 31 and 32 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Orders, without previous publication, further to amend the Punjab Excise Fiscal Orders, 1932, namely :-

**ORDERS**

**1.** (1) These Orders may be called the Punjab Excise Fiscal (Amendment) Orders, 2017.

(2) They shall come into force on and with effect from the first day of April, 2017.

**4.** In the Punjab Excise Fiscal Orders,1932, in order 1-D, for serial No. 7 and the entries relating thereto, the following serial number and entries relating thereto shall be substituted, namely:-

| | | |
|---|---|---|
| "7. | Beer of all types (including Canned Beer) | Rs. 10.00 (per BL).". |

**ANURAG AGARWAL,**
Financial Commissioner (Taxation),
Government of Punjab,
Department of Excise and Taxation.

*1224/03-2017/Pb. Govt. Press, S.A.S. Nagar*